## F. No. 1-1715/FSSAI/Imports/2017

Food Safety and Standards Authority of India
(A Statutory Authority Established under the Food Safety and Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi – 110002

The /2 October, 2022

## **ADVISORY**

Sub.:- Facility of advance processing of Bill of Entry in Food Import Clearance System (FICS) of FSSAI- reg.

In order to facilitate faster clearance of articles of food imported at the port and minimize the clearance time and also the demurrage charges incurred on food importers, FSSAI has already provided easy facility of advance filing of Bill of Entry in Food Import Clearance System (FICS) of FSSAI forwarded from Customs ICEGATE so that the scrutiny of documents submitted by the Food Importer to the Authorised Officer is carried out in advance, before the actual arrival of the articles of food at port.

- 2. It is noted that although several importers file advance bill of entry in ICEGATE but when it's transmitted to FSSAI for examination, they don't file it on FICS.
- 3. Hence to reduce overall food import clearance time and demurrage charges incurred, all the Food Importers/FBOs are hereby advised to avail the facility of advance processing of Bill of Entry in FICS while importing food consignments.

This issues with the approval of the Competent Authority.

(Dr. Amit Sharma) Director (Trade & IC)

To:-

- 1. All Food Importers/FBOs/Stakeholders
- 2. CITO, FSSAI-HQ for uploading on FSSAI Website.